

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

RAJYA SABHA
UNSTARRED QUESTION NO-2747
ANSWERED ON –12/08/2026

CENTRAL SHARE RELEASED UNDER SAMAGRA SHIKSHA

2747. **Shri Tiruchi Siva:**

Will the Minister of *Education* be pleased to state:

- (a) the Central share approved by the Project Approval Board under Samagra Shiksha for all States/UTs for 2024-25 and 2025-26, along with the amount actually released to each, comparative State-wise details thereof;
- (b) the criteria and conditions applicable for release of the Central share under Samagra Shiksha to States, and whether these criteria have undergone any change during 2023-24 to 2025-26, and if so, the details thereof; and
- (c) the status of funds due to Tamil Nadu under Samagra Shiksha for 2024-25 and 2025- 26, and the timeline by which the balance amount, if any, is proposed to be released?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(SHRI JAYANT CHAUDHARY)

(a): State/UT-wise details of the Central Share approved by the Project Approval Board under Samagra Shiksha and Central Share released for 2024-25 and 2025-26 is at **Annexure**.

(b): Education is in the Concurrent List of the Constitution and majority of the schools are under the domain of respective State and UT Governments. The Centrally Sponsored Scheme of Samagra Shiksha is implemented in partnership with all the States and UTs. Financial assistance is provided to all States and UTs for various components for implementation of the interventions under Samagra Shiksha as per norms. Accordingly, the annual plans under Samagra Shiksha are prepared by the States and UTs based on their requirements and priorities. These plans are then appraised and approved by Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the scheme. The funds are released based on the fulfilment of conditions prescribed by Ministry of Finance such as pace of expenditure, receipt of commensurate State share, audited accounts, statement on outstanding advances, up-to date expenditure statement, furnishing of information as prescribed in the Manual on Financial Management & Procurement and audited utilization certificate of previous year.

SNA platform was established by the Ministry of Finance to streamline fund management and strengthen financial discipline. To modernize and further strengthen the

system, the new SNA SPARSH platform was launched. SNA SPARSH enables direct electronic transfer of funds to end users and supports digital submission and real-time tracking of bills, reducing intermediary delays and enhancing transparency. It also supports a Just in Time disbursement approach, ensuring funds reach end users precisely when required and minimizing idle balances. Under this model, State/UT- wise mother sanctions are created to enable fund utilisation, ensuring a streamlined and transparent flow of funds from the Central Government to the final beneficiary.

(c): Under the Centrally Sponsored Scheme of Samagra Shiksha, funds are allocated to States and Union Territories, including the State of Tamil Nadu, based on the approval of the respective Annual Work Plan & Budget (AWP&B) by the Project Approval Board (PAB), and in accordance with the prescribed fund-sharing pattern, guidelines, and availability of funds. The release of Central share depends on the submission of the utilisation certificates, audit reports in respect of funds released earlier, physical and financial progress reports, State contributions and compliance with the scheme norms. Even though implementation of Samagra Shiksha is implementation of NEP, 2020 and the Government of Tamil Nadu has not agreed to implement NEP, 2020 in its entirety, keeping in view the larger perspective as well as educational needs of the children of Tamil Nadu, it has been decided to release admissible Central share of the 'RTE Entitlements' component of Samagra Shiksha. Accordingly, during the FY 2025-26, Central share of ₹ 713.99 crore, comprising Rs.362.81 Crore for FY 2024-25 and Rs.351.18 Crore for FY 2025-26, was released to the Government of Tamil Nadu under the 'RTE Entitlements' component of Samagra Shiksha. Furthermore, in the Annual Work Plan & Budget (AWP&B) for the FY 2026-27, an amount of Rs. 624.19 Crore has been approved under the 'RTE Entitlements' component of Samagra Shiksha, including admissible Central share of Rs. 374.51 crore.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA UNSTARRED QUESTION NO. 2747 ANSWERED ON 12.08.2026 ASKED BY SHRI TIRUCHI SIVA HON'BLE MEMBER OF PARLIAMENT REGARDING CENTRAL SHARE RELEASED UNDER SAMAGRA SHIKSHA

State/UT-wise details of the Central Share approved and Central Share released for 2024-25 and 2025-26 under Samagra Shiksha

(Rs. in lakh)

Sl.No.	Name of the State	2024-25		2025-26	
		Central Share approved	Central Share Released	Central Share approved	Central Share Released
1	A & N Islands	8484.17	6052.36	8939.32	3869.54
2	Andhra Pradesh	173293.31	124010.57	150932.16	135357.92
3	Arunachal Pradesh	64447.49	57585.11	78323.47	63014.31
4	Assam	288347.22	202677.34	368806.99	293009.36
5	Bihar	499123.47	421781.44	601525.04	553372.53
6	Chandigarh	13720.64	11858.35	14810.08	12005.58
7	Chhattisgarh	126779.26	83065.84	118482.35	99340.73
8	Dadra & N. Haveli Daman & Diu	9802.68	5462.64	10972.68	6464.84
9	Delhi	55139.51	38539.03	56633.22	36574.97
10	Goa	2426.79	1633.61	2770.98	2424.62
11	Gujarat	160173.72	124554.05	143519.86	139673.21
12	Haryana	107632.86	53643.94	84604.25	49381.92
13	Himachal Pradesh	76494.93	52619.99	71073.55	67646.43
14	Jammu & Kashmir	172160.13	82349.31	143599.16	51692.09
15	Jharkhand	117386.04	107444.41	122684.85	113287.66
16	Karnataka	93654.51	86830.33	114334.70	107534.08
17	Kerala	42889.42	0.00	45890.90	9927.38
18	Ladakh	20099.43	13999.80	24401.82	19950.81
19	Lakshadweep	741.78	306.12	881.10	560.52
20	Madhya Pradesh	412209.15	343471.12	375084.65	303907.55
21	Maharashtra	143859.39	112624.52	143182.77	128900.23
22	Manipur	53200.51	46559.15	59620.04	33512.85
23	Meghalaya	39882.71	36282.56	40658.74	37017.68
24	Mizoram	29798.67	21651.76	33224.04	17017.73
25	Nagaland	28439.24	21140.50	36020.06	28100.34
26	Odisha	193480.26	167239.29	213955.90	179423.68
27	Puducherry	1974.29	1246.03	2126.35	873.36
28	Punjab	70878.25	67813.14	94756.42	82309.70
29	Rajasthan	386553.20	309065.25	370507.41	298225.92
30	Sikkim	15661.00	12273.95	16641.54	11373.38
31	Tamil Nadu	215315.01	0.00	189642.31	71399.14
32	Telangana	116271.55	98878.94	112421.86	108641.05
33	Tripura	45179.94	42002.98	50742.20	36171.82
34	Uttar Pradesh	697621.18	626479.22	589243.27	562215.15
35	Uttarakhand	88371.48	64678.27	76780.05	49969.86
36	West Bengal	174579.86	0.00	199839.46	0.00
	Total	4746073.05	3445820.90	4767633.57	3714147.93

Source: PAB Minutes/PFMS
